

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 283/2019

The 28th day of January, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Chandan Singh Negi,
Laboratory Assistant,
Aged 49 years, Group 'C',
S/o Shri M.S. Negi,
R/o Quarter No.1496,
Delhi Administration Flats,
Gulabi Bagh,
Delhi-110007.

.. Applicant

(By Advocate: Shri Asish Nischal)

Versus

1. Govt. of NCT of Delhi
Through the Chief Secretary
New Secretariat,
I.P. Estates,
New Delhi-110002.
2. The Director of Education,
Directorate of Education,
Government of NCT of Delhi,
Old Secretariat,
Delhi-110054.
3. The Principal,
Government Boys Senior Secondary School-2,
Government of NCT of Delhi,
Keshav Puram, Delhi-110035. .. Respondents

ORDER (ORAL)**By Shri V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, who is working as Laboratory Assistant under the respondents, filed the O.A. seeking the following relief(s):

- “(i) Direct the respondents to grant, to the applicant, Pay Band-1 (Rs.5200-20,200) with Grade Pay of Rs.2800/- w.e.f. 02.07.2013 with all consequential benefits;
- (ii) Pay any other relief that this Hon’ble Tribunal may consider fit in the interest of justice”.

3. It is submitted that the applicant made number of representations including Annexure A-3 dated 15.07.2017 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the Annexure A-3 representation dated 15.07.2017 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within a period of 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(ARADHANA JOHRI)
Member (A)

/Jyoti /

(V. AJAY KUMAR)
Member (J)